

FORMAT OF DECLARATION OF ASSETS OF HON'BLE MRS. JUSTICE
MEENAKSHI I. MEHTA, HER SPOUSE AND DEPENDENTS

As on 30.4.2021

Sr. No.	Properties held individually or jointly	Description and Location	Remarks
IMMOVABLE PROPERTY			
1.	Self	<p>A house in Sector 38 at Gurugram jointly owned with spouse</p> <p>One plot in Sector-2, MDC at Panchkula jointly owned with spouse</p>	
2.	Spouse	<p>Above-said house at Gurugram jointly owned with spouse</p> <p>Afore-said plot at Panchkula jointly owned with spouse</p> <p>One house at Yamuna Nagar inherited from father.</p> <p>One plot in District Yamuna Nagar.</p>	
3.	Dependents	None	
MOTOR VEHICLES			
4.	Self	One Innova Crysta	

5.	Spouse	Yaaris (Tyota) Car	
6.	Dependents	None	
ORNAMENTS AND OTHER VALUABLE			
7.	Self	482.30 gms gold	
8.	Spouse	4 tolas gold	
9.	Dependents	None	
BANK DEPOSITS, FIXED DEPOSITS, SHARES, P.P.F, G.P.F. DEBENTURES, MUTUAL FUNDS ETC.			
10.	Self	Rs. 2,48,152/- in Savings Bank Account at State Bank of India, High Court Branch, Chandigarh. GPF contribution upto April, 2021:- Rs. 99,85,741 (GPF interest for the financial year 2020-21 and subsequent months yet to be credited)	

11.	Spouse	Rs. 3,44,660/- in Savings Bank Account at State Bank of India, High Court Branch, Chandigarh. Fixed deposit amounting to Rs. 1,50,000/- in State Bank of India, Chandigarh Main Branch.	
12.	Dependents	None	

Place: Chandigarh

Date: 10.5.2021

Sd/-
(Meenakshi I. Mehta)

Judge